

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT 1)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL HELD ON 18.01.2021at 02.15 PM.
THROUGH VIDEO CONFERENCING.

**PRESENT : SHRI R. VARADHARAJAN MEMBER – JUDICIAL
SHRI ANIL KUMAR B. MEMBER - TECHNICAL**

APPLICATION NUMBER :

PETITION NUMBER : IBA/12/2020

NAME OF THE PETITIONER(S) : Shanmuganathavel

NAME OF THE RESPONDENT(S) : Selene Estates Ltd

UNDER SECTION : 7 Rule 4 of IBC

ORDER

Mr. P.K.Ganesh, Advocate for the Petitioner and Mr. P.V.Balasubramaniam, Advocate for the Corporate Debtor are present through Video Conferencing Platform.

Ld. Advocate for the Corporate Debtor represents that in view of the directions issued by this Tribunal vide Order dated 14.12.2020, the preliminary objection has been filed in relation to the maintainability of the Petition. However, in view of all pending proceedings to be kept in abeyance as directed by the Hon'ble Supreme Court, we are unable to proceed with this matter.

In the circumstances, to await the disposal of the Petition before the Hon'ble Supreme Court and hence this matter stands adjourned to **31.03.2021**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)